

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

T.A. No. 13/2015

New Delhi, this the 15<sup>th</sup> day of February, 2017.

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. P.K. BASU, MEMBER (A)**

1. Raviraj Singh s/o Sh. Gurbaksh Singh,  
R/o 280, Ground Floor,  
Double Storey, New Rajinder Nagar,  
New Delhi – 110 060.
2. D.D. Sharma s/o Sh. K.D. Sharma,  
R/o A-10, Mount Everest Society,  
Plot No.17, Sector-9, Dwarka.
3. J.N. Taneja s/o Sh. Jeevan Das Taneja,  
R/o RA 94, 2<sup>nd</sup> floor, Inderpuri,  
New Delhi – 12.
4. Shamsher Singh s/o Sarwan Singh,  
R/o B-III/145, Vishnu Garden,  
New Delhi.
5. P. Joshi s/o P. Jeevanandam,  
R/o C-504, May Flower Heights,  
Noma Function Hall, Malapur,  
Hyderabad.
6. Tek Chand s/o Anand Ram,  
R/o B-4/65, Ashok Vihar,  
Phase-II, New Delhi.
7. J.M.S. Negi s/o G.S. Negi,  
R/o 1138, GF, SFS Flats,  
Sector-C, Pocket-1,  
Vasant Kunj, New Delhi.
8. S.C. Arora s/o Sant Lal,  
R/o H.No. 356, Main Bazar,  
Teliwada, Delhi.
9. S.P. Kamra s/o Daulat Ram Kamra,  
R/o D-171, New Rajinder Nagar,  
New Delhi.

10. S.K. Bhatnagar  
s/o Ganga Das Bhatnagar,  
R/o B-303, Gulmohar Apartments,  
Sector 56, Plot No. 81,  
Gurgaon, Haryana-122011.
11. Baljeet Singh s/o Prahlad Singh,  
R/o B-542, Pandav Nagar,  
Near Shadipur Depot, New Delhi.
12. Bhola Dutt s/o Bacchi Ram,  
R/o RZ-B-15, New Janak Puri,  
Pankha Road, New Delhi.
13. Avtar Singh s/o Gopal Singh,  
R/o RA-29, Inderpuri,  
New Delhi.
14. Mrs. Swaran Chawla w/o S.D. Chawla,  
R/o Flat No.14, New Vindhayanchal Apartments,  
Plot No.41, Sector 13,  
Rohini, Delhi.
15. Praveen Bhandari W/o S.K. Bhandari,  
R/o GH-14/798, M.I.G. Flats,  
Paschim Vihar,  
New Delhi. ... Petitioners

(By Advocate: Ms. Archana Maharaj for Dr. Sarbjit Sharma)

Versus

1. Union of India through  
Ministry of Tourism & its Secretary,  
Transport Bhawan No.1, Parliament Street,  
New Delhi – 110 001.
2. Institute of Hotel Management  
Catering and Nutrition, Society  
Through its Chairman, Pusa,  
New Delhi-12.
3. Institute of Hotel Management  
Catering and Nutrition, Society  
Through its Secretary/Principal  
Pusa, New Delhi-12. ... Respondents

(By Advocate: Shri Hanu Bhaskar for R-1 and  
Shri Vaibhav Asthana for R-3)

**ORDER (ORAL)****By Mr. V. Ajay Kumar, Member (J)**

Heard both the sides.

2. The petitioners, who are the retired employees of respondents No.2 & 3 - Institute of Hotel Management, Catering and Nutrition, New Delhi, have filed the present O.A. seeking a direction to the respondents to provide the medical/CGHS facilities to the petitioners, i.e. even after their retirement, as they were, in fact, granted the same while they were in service.

3. When this matter is taken up for hearing, Shri Hanu Bhaskar, learned counsel for respondent No.1 submits that Union of India have no objection if the CGHS facilities are provided to the retired employees of the Institute of Hotel Management, Catering and Nutrition, if the institute itself meet the expenditure from their own funds.

4. Shri Vaibhav Asthana, learned counsel appearing for respondent No.3, submits that the Institute vide its 122<sup>nd</sup> Board Meeting held on 06.01.2017 Item No.122.2 resolved that the retirees of the Institute must get the CGHS facilities keeping in view that a large number of autonomous/statutory bodies whose employees are

under CGHS Scheme are giving CGHS facilities after retirement also and it is further resolved that it is for the Institute to provide funds by means of Consultancies, Training programmes and any other activities which would generate funds.

5. In the circumstances and in view of the clear stand taken by the respondents, the T.A. is disposed of by directing the respondents No.2 and 3 to provide CGHS facilities to the retired employees also, in accordance with rules. The Institute shall comply this order within 90 days from the date of receipt of a copy of this order. No order as to costs.

**(P.K. BASU)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

/Jyoti/